

Seventeenth Loksabha

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Title: Regarding Grant of Increased Pension to EPF Pensioners- Laid.

ADV. A. M. ARIFF (ALAPPUZHA): EPF Pensioners have been denied their right for increased pension proportionate to the salary even after the favourable Supreme Court judgment on 04.11.2022. The Supreme Court has limited the benefit of higher pension proportionate to salary above Rs. 15,000 only for those employees who are members of the EPF Scheme as on September 2014, still it would be beneficial to a large number of employees. Even after a month of delivering the judgment, the EPF Organization has not taken any steps for issuing the operational guidelines to implement the scheme. As the condition for additional contribution at the rate of 1.16 per cent on salary has been invalidated by the Supreme Court on the ground that it is ultra vires the EPF and Miscellaneous Provisions Act, 1954, EPFO needs to clarify the alternative mechanism for the payment of higher pension. As the employees who had not exercised their option have been given four months-time to submit their option for higher pension, modalities for the same have to be worked out.

So, I urge upon the Government to intervene in the matter and provide relief to the eligible employees of EPFO without further delay and uphold the Supreme Court judgment.